

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00241/2021

Jabalpur, this Thursday, the 25th day of March, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Durganand Koshta S/o Shri Anand Kumar,
Aged about 30 years Occupation student
residence of H. No.228/e
South Milloniganj
Badhaiya Mohalla Jabalpur
District Jabalpur (M.P.) PIN 482002

-Applicant

(By Advocate –**Shri Amit Kumar Bajpai**)

V e r s u s

1. The Union of India, through the Secretary
Ministry of Defense South Block New Delhi 110001

2. Chief Engineer Central Command (HQ)
Military Engineer Service Lucknow (U.P.) PIN Code
900450

3. Chief Engineer Military Engineer Service
Jabalpur Zone Jabalpur
District Jabalpur (M.P.) PIN code 482001

4. Garrison Engineer (East) Military Engineer Service,
Jabalpur District Jabalpur (M.P.) PIN Code 482011

- Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction of the respondents for not deciding the representation Annexure A/18 dated 11.09.019 regarding compassionate appointment.
3. From the pleadings the facts of the case are that the father of the applicant was working as a Mate Painter and he was expired on 18.11.2016 due to heart fail, after death of one and only earning members of the family, entire family under financial crises, wife of Late Shri Anad Kosta submitted an application before the respondent department to consider the name of her son in place of her for compassionate appointment. The applicant has filed various representations before the respondent department but the same was not considered. The applicant had received one letter dated 05.07.2019 (Annexure A/17) from respondent-department whereby it has been intimated that the applicant's case for compassionate appointment is

under consideration in year BOO 2017-18 (1st time) on merit basis which is under progress at HQ CE Central Command and the outcome of the BOO will be intimated on receipt from HQ CE Central Command. The applicant further submits that no intimation has been received from the respondents and ultimately the applicant made representation dated 11.07.2019 (Annexure A/18) which is still pending.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the competent authority of the respondents is directed to decide his representation dated 11.07.2019 (Annexure A/18) in a time bound manner.

5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority (respondent No.2) is directed to decide

representation dated 11.07.2019 (Annexure A/18) in a time bound manner.

7. Resultantly, the competent authority (respondent No.2) is directed to decide the applicant's representation dated 11.07.2019 (Annexure A/18), if not already decided, within eight (08) weeks after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in Annexure A/18.

9. With these observations, this Original Application is disposed of at admission stage itself.

10. It is made clear that this Tribunal has not touched the merits of the case.

11. The applicant shall provide the copy of this order along with copy of O.A. to the compete authority of the respondents.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member